

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:429
ANSWERED ON:03.08.2009
COMPENSATION TO LAND OWNERS
Beg Shri Mirza Mehboob

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has not paid full compensation to the land owners in various parts of the country including Jammu and Kashmir (J&K), whose land and houses had been taken over/occupied by the forces for defence purposes;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the dues will be paid to the owners?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 429 FOR ANSWER ON 3.8.2009

In certain cases of occupation of lands and buildings for defence purposes, full compensation to the land owners has yet to be made. Details are as follows:-

J&K Other parts of the Country

Lands	:	560 cases	Lands	:	19 cases
Buildings	:	132 cases	Buildings	:	Nil

Full compensation for some occupied lands in J&K remains to be paid due to non-availability of revenue documents from State Government, non-issuance of administrative sanction by defence authorities, non-issuance of Requisitioning Orders by State Government under the provisions of J&K Requisitioning and Acquisition of Immovable Property Act, non-completion of other formalities connected with handing/taking over and non-release of funds. Full compensation for some occupied buildings in J&K and lands in other States remains to be paid due to non-completion of hiring formalities.

A number of steps have been taken to cut down delays and release full compensation at the earliest like delegation of enhanced administrative and financial powers to the local levels, guidelines for completion of formalities, provision for release of rental compensation in advance etc.